

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 104
CP(CAA) No. 6/CB/2024

Proceedings under Section 230-232 Companies Act

IN THE MATTER OF:

Arundhati Jewellers Pvt. Ltd.

.....Applicant

Order delivered on 05/06/2024

Coram:

H.V. Subba Rao, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicants : Mr. Pllab Samajdar, Adv.

For the Respondent :

ORDER

This second motion petition is filed by the petitioner companies under Section 230-232 of the Companies Act, 2013 in CA No. 11/CB/2023.

The first motion application was already allowed vide order dated 31.07.2023.

We have heard the learned counsel, Mr. Pllab Samajdar, Advocate appearing for the petitioner companies.

The petition is allowed.

The Petitioner(s) shall advertise the Notice(s) of hearing of this petition in the newspapers, namely, "**Dharitri**" (**Vernacular Language**) & "**OrissaPost**" (**English**, not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner(s) shall also issue a notice(s) to the **Regional Director, Registrar of Companies** and the **Income Tax Department** informing the date of the hearing.

With this, list the matter for further consideration on 24.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)